



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Miscellaneous Appeal No. 4300/2026
CNR: RJHC020888432026 | URN: CMA / 7146U / 2026



United India Insurance Co. Ltd., Divisional Office- 27, Jhalawar Road, Kota (Rajasthan) Through T.p. Hub, 8Th Floor, Nbcc Building, Sahakar Marg Road Jaipur (Insurer Vehicle Motor Cycle No. Rj-08-DS-8602)

----Appellant

Versus

1. Phoola Bai W/o Late Sh. Satyanarayan, Aged About 53 Years, R/o Bid Ka Jhopda, Vijagarh, Tehsil Hindoli, Distt. Bundi (Rajasthan).
2. Ganesh S/o Late Sh. Satyanarayan, Aged About 33 Years, R/o Bid Ka Jhopda, Vijagarh, Tehsil Hindoli, Distt. Bundi (Rajasthan).
3. Govind S/o Late Sh. Satyanarayan, Aged About 22 Years, R/o Bid Ka Jhopda, Vijagarh, Tehsil Hindoli, Distt. Bundi (Rajasthan).
4. Mukesh S/o Bhavana, R/o Village Vijaygarh, Tehsil Hindoli, Distt. Bundi (Rajasthan). (Vehicle Driver Motor Cycle No. Rj-08-Ds-8602)
5. Bali Kumari W/o Sh. Mukesh, R/o Village Vijaygarh, Tehsil Hindoli, Distt. Bundi (Rajasthan). (Vehicle Owner Motor Cycle No. Rj-08-DS-8602)

----Respondents

For Appellant(s) : Mr. Pankaj Agarwal
For Respondent(s) :

HON'BLE MR. JUSTICE ASHOK KUMAR JAIN

Order

16/10/2026

1. Instant misc. appeal is preferred aggrieved from order dated 11.06.2026 in MAC Case no. 418/2024 passed by MACT no.2, Bundi.



[CMA-4300/2026]

2. Learned counsel for petitioner has placed reliance upon order dated **18.09.2026 in CMA no. 4214/2026; NIC Vs. Santosh Devi and Ors., order dated 18.09.2026** and submitted that without any police report or FIR the tribunal has presumed the death of deceased and awarded a compensation of ₹5,00,000/- along with interest.

3. Having considered the submissions, and also the impugned order, which indicate that the insurance company was negligent in defending the case before the tribunal and now it is before this Court in CMA.

4. The insurance company is a nationalized bank owned by the Government of India, therefore, it is appropriate to call the Chief Regional Manager of the company in the State of Rajasthan to show what are the methodology adopted to monitor the MAC cases in the State of Rajasthan and also the procedure adopted for appointment of lawyers to defend the case filed against the insurance company, along with assignment of cases.

5. Office to issue notice and let this information be filed on affidavit by concerned CRM and he is also directed to appear before this Court on next date.

6. The impugned award dated 11.06.2026 shall remain stayed till next date of hearing.

7. List this case on 02.11.2026, at 2:00 p.m.

(ASHOK KUMAR JAIN),J

C-12/SA/19/CHETNA BEHRANI